

ITEM NO.12

REGISTRAR COURT

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Petition(s) for Special Leave to Appeal (C) No(s). 27177/2018

COMMISSIONER OF DELHI VALUE ADDED TAX DEPARTMENT OF TRADE AND TAXES  
Petitioner(s)

VERSUS

M/S JAI GOPAL INTERNATIONAL IMPEX PRIVATE LIMITED & ANR.

Respondent(s)

[Only SLP(C) No. 12926 of 2020,  
SLP(C) No. 14924 and 12800 of 2021 are listed under this item]

WITH

SLP(C) No. 12926/2020 (XIV)

SLP(C) No. 14924/2021 (XIV)

SLP(C) No. 12800/2021 (XIV)

Date : 22-01-2025 This petition was called on for hearing today.

For Petitioner(s) : Mr. Raj Bahadur Yadav, AOR

Ms. Shrabani Chakrabarty, Adv.  
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s) :

Mr. Rajesh Jain, Adv.  
Mr. Virag Tiwari, Adv.  
Mr. Rishabh Jain, Adv.  
Mr. Ramashish, Adv.  
Ms. Tanya Saraswat, Adv.  
Mr. Avadh Bihari Kaushik, AOR

M/S. Manoj Swarup And Co., AOR  
Ms. Gauri Swarup Bansal, Adv.

Mr. Santosh Kumar, AOR

Mr. Yuvraj Singh, Adv.  
Ms. Shruti Garg, Adv.  
Ms. Hemlata Rawat, AOR

UPON hearing the counsel the Court made the following  
O R D E R

SLP(C) No. 12926/2020

Respondent no.1 has already filed counter affidavit.

Ld. Counsel for the petitioner has failed to file proof of publication with regard to service on respondent no.2, despite the grant of last opportunity.

Hence, process the matter for listing before the Hon'ble Judge-in-Chambers, for further directions.

SLP(C) No. 14924/2021

Four weeks time, as a last chance, is granted to sole respondent to file counter affidavit.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per rules.

SLP(C) No. 12800/2021

Two weeks time, is granted as a last opportunity to Ld. counsel for the petitioner, to take fresh steps, to issue notice to sole respondent.

List again on 24.02.2025.

SUJATA SINGH  
Registrar

pm